(ग) मंत्रालय/विभाग विश्वमान अनुदेशों के अनुसार बकाया रिक्तियों को भरने के लिए प्रयत्न करते रहे हैं।

#### Redressal of Public Grievances

1301. DR. YELAMANCHILI SIVA JI: Will the PRIME MINISTER be pleased to state:

- (a) the number of representations received from the public regarding redressal of their grievances during the last 3 years;
- (b) in what manner they have been disposed of;
- (c) how many representations are pending and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) to (e) During the calendar years 1990—92, the Department of Administrative Reforms and

Public Grievances received about 14,600 representations from the public regarding redressal of their grievances. They have been sent to the ministries/departments and other organisations concerned for disposal.

# तंघ लोक संबा आयोग (सृख्य) परीक्ता में उद् विषय लेने वाले उम्मीव्यार

1302 श्री मोहम्मद अफजल उर्फ नीम अफजल : क्या ध्थान मंत्री यह बताने की कृपा करमें कि :

- (क) गत तीन वर्षों के दौरान सिविल सेवा (मूख्य) परीक्षा में कितने उम्मीदवारों ने उर्दू विषय लिया; और
- (स) उक्त परीक्षाओं में उर्दू विषय लेने वाले कितने उम्मीदवार सफल घोषित किए गए?

करिक, लोफ जिकाबत तथा पंचान मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभारं (औम्मती मारग्रेट आल्या) : (क) और (ख) एक दिवरण सभा पटल पर रखा गया है।

विवरण उर्दू विषय लेने वाले और उसमें सफल उम्मीदवारों की संख्या						
	1989		1990		1991	
परीक्षा में बैठे	<b>इ</b> तीर्णे	परीक्षा में बैठे	उत्तीर्ण	परीक्षा में बैठे	उत्तोर्ण -	
23	6	25	3	22	4	

# Delay in the payment of Pension

1303. SHRI V. RAJAN CHELLAPA: Will the PRIME MINISTER be pleased to state:

fa) whether Government would gear up the administrative machinery to pay the

Pensions to the pensioners immediately after their retirement and minimise the undue delay; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS.

WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT MARGARET ALVA): (a) and (b) The system of sanction and payment of pension operates on a decentralised basis. With a view to ensure timely sanction of pensions, instructions were issued in January, 1987 making Heads of Departments/Offices accountable for strict compliance of the Government Orders for ensuring authorisation of pension and gratuityprovisional or final-by the date of retirement on superannuation. The retiring employees who did not receive their Pension Payment Order by the date of retirement were advised to bring such cases to the notice of this Ministry. The system is operating satisfactorily.

Written Answers

## **Creation of New All India Services**

1304. DR. YELAMANCHILI SIVAJI: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal to create new All India Services;
- (b) if so, at what stage of consideration are they and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) No, Sir.

(b) Does arise.

### **Functions of Staff Selection Commission**

1305. SHRI SYED SIBTEY RAZI : Will the PRIME MINISTER be pleased to state :

- (a) when the Staff Selection Commission was constituted and what are the functions of the Commission:
- (b) whether before the constitution of Staff Selection Commission, all competitive

examinations were being conducted by U.P.S.C;

- (c) whether unsolved last years question papers of all U.P.S.C. examinations were being sold through officially set up 'Kitab Mahal':
- (d) whether this facility was very useful to candidates for their preparations;
- (e) whether this facility is now not available to candidates either appearing for Staff Selection Commission or U.P.S.C. Examinations:
- (f) whether Government propose to take some action in this regard in the interests
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINIS-TER OF STATE IN THE MINISTRY OF PARLIAMENTARY **AFFAIRS** MARGARET ALVA): (a) The Staff Selection Commission was constituted vide Government Resolution dated 4th November, 1975 and it started functioning from 1st July 1976. Its functions are to make recruitment to Group 'B' non-gazetted posts of Assistants and Stenographers Grade 'C and all non-technical Group 'C posts in the Ministries/Departments of the Government of India and in their attached and subordinate offices, except those posts for which recruitment is made by the Railway Service Commissions/ Railway Recruitment Boards and Industrial Establishments.

- (b) No, Sir. Even before the constitution of Staff Selection Commission, Group 'C and Group 'D' posts in the Government were not within the purview of Union Public Service Commission and selection for them were made directly by respective organisations.
- (c) to (g) The Union Public Service Commission are printing pamphlets containing examination rules and only con-